

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 308**  
**CP-762(ND)2023**

**New IA- 1338/2024, New IA- 1339/2024,**  
**New IA- 1340/2024,**  
**New IA- 1341/2024, New IA- 1342/2024,**

**IN THE MATTER**

**ECL Finance Limited**

...

**Applicant/Petitioner**

**Versus**

**Jai Bhagwan Bindal & Ors. (6)**

...

**Respondent**

**Under Section: 95(1) of IBC 2016**

**Order delivered on 21.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**For the RP :** Adv. Kamal Aggarwal in IA-1338/2024 & IA-  
1339-42/2024 & Adv. Kiran

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 22.03.2024.

**Sd/-**  
**(COURT FFICER)**